

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Review Petition No. 15/RP/2016

in

Petition No. 248/TT/2013

Coram:

Shri A.S. Bakshi, Member

Dr. M.K. Iyer, Member

Date of Hearing: 06.04.2016

Date of Order : 28.04.2016

In the matter of:

Review of Commission's order dated 18.12.2015 in Petition No. 248/TT/2013 in the matter of approval of transmission tariff for 765 KV, 3X110 MVAR Bus Reactor along with associated bays at Sasaram Sub-station under the common scheme for 765 KV Pooling Stations and Network for NR, import by NR from ER and NER/SR/WR via ER and common scheme for network for WR and import by WR from ER and from NER/SR/WR via ER in the Eastern Region under section 94(1)(f) of Electricity Act 2003 read with regulation 103 of Central Electricity Regulatory Commission (Conduct of Business) regulation 1999.

And in the matter of:

Power Grid Corporation of India Limited

"Saudamini", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Ltd.,
Vidyut Bhawan, Vidyut Marg,
Jaipur - 302 005.
2. Ajmer Vidyut Vitran Nigam Ltd.,
400 kV GSS Building (Ground Floor), Ajmer Road,
Heerapura, Jaipur.



3. Jaipur Vidyut Vitran Nigam Ltd.,
400 kV GSS Building (Ground Floor), Ajmer Road,
Heerapura, Jaipur.
4. Jodhpur Vidyut Vitran Nigam Ltd.,
400 kV GSS Building (Ground Floor), Ajmer Road,
Heerapura, Jaipur
5. Himachal Pradesh State Electricity Board,
Vidyut Bhawan, Kumar House Complex Building II,
Shimla - 171 004.
6. Punjab State Electricity Board,
The Mall, Patiala - 147 001.
7. Haryana Power Purchase Centre,
Shakti Bhawan, Sector - 6
Panchkula (Haryana) - 134 109
8. Power Development Department,
Govt. of Jammu and Kashmir
Mini Secretariat, Jammu .
9. Uttar Pradesh Power Corporation Ltd.,
Shakti Bhawan, 14, Ashok Marg,
Lucknow - 226 001.
10. Delhi Transco Ltd.,
Shakti Sadan, Kotla Road,
New Delhi - 110 002
11. BSES Yamuna Power Ltd.,
Shakti Kiran Building, Karkardooma,
Delhi – 110 092.
12. BSES Rajdhani Power Ltd.,
BSES Bhawan, Nehru Place,
New Delhi.
13. North Delhi Power Ltd.,
Power Trading & Load Dispatch Group,
Cennet Building,
Adjacent to 66/11kV Pitampura - ,



Grid Building,
Near PP Jewellers,
Pitampura, New Delhi - 110 034

14. Chandigarh Administration,
Sector - 9, Chandigarh
15. Uttarakhand Power Corporation Ltd.,
Urja Bhawan, Kanwali Road,
Dehradun
16. North Central Railway,
Allahabad
17. New Delhi Municipal Council,
Palika Kendra, Sansad Marg,
New Delhi - 110 002

.....Respondents

For petitioner:-

Shri Anand K Ganesan, Advocate, PGCIL
Shri Aryaman Saxena, PGCIL
Shri M. M. Mondal, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Subhash C Taneja, PGCIL
Shri S. K. Venkatasan, PGCIL
Shri S. S Raju, PGCIL

For respondent:-

Shri Mayank Sharma, Advocate, PSPCL
Shri Gaurav Gupta, Advocate, PSPCL

Interim Order

This Review Petition has been filed by Power Grid Corporation of India (PGCIL) for review of order dated 18.12.2015 in Petition No. 248/TT/2013, whereby the Commission had allowed the transmission tariff for 765 kV, 3X110 MVAR Bus Reactor along with associated bays at Sasaram Sub-station under the common scheme for 765



kV Pooling Stations and Network for NR, import by NR from ER and NER/SR/WR via ER and common scheme for network for WR and import by WR from ER and from NER/SR/WR via ER in the Eastern Region for tariff block 2009-14.

2. The learned counsel for the petitioner submitted that in Petition No. 248/TT/2013 the time over-run of two months, attributable to obtaining clearance for tree cutting and foggy conditions, out of the total time over-run of six months was not condoned. The learned counsel for the petitioner submitted that in a similar case, the Commission had condoned the time over-run due to foggy conditions in order dated 9.11.2015 in Petition No. 41/TT/2013. He submitted that not condoning the time over-run in order dated 9.11.2015 in Petition No. 248/TT/2013 is an error and accordingly the impugned order is required to be modified. The learned counsel requested to admit the present review petition and also to condone the delay of entire six months in commissioning of the subject transmission asset and consequently allow the IDE and IEDC for two months of delay.

3. Heard the representative of the petitioner on 'admission'. Admit and issue notice to the respondents.

4. The petitioner is directed to serve the copy of the review petition along with this order on the respondents by 30.4.2016. The respondents shall file their replies by 10.5.2016, with copy to the petitioner, who shall file its rejoinder, if any, by 16.5.2016. The parties shall ensure the completion of the pleadings within the due date mentioned and no extension of time shall be granted.



5. The review petition shall be listed for hearing on 17.5.2016.

Sd/-
(Dr. M.K. Iyer)
Member

Sd/-
(A.S. Bakshi)
Member

